CANCELLATION NOTICE

M/s.TITANIUM TANTALUM PRODUCTS LIMITED (In Liquidation)
(Company under liquidation by Order of NCLT, Chennai Bench dated 12 June 2018)

The public notice and process memorandum relating to the proposed e-auction of assets of Titanium Tantalum Products Limited (TTPL), earlier published in this daily on **29 August 2025 is hereby cancelled.** This decision is taken to comply with a regulatory mandate. Stakeholders and prospective bidders are advised to **disregard the earlier auction notice.**

Liquidator: K. Vasudevan
IBBI Reg. No.: IBBI/IPA-001/IP-P00155/2017-18/10324
Email: liquidator.ttpl@gmail.com | cavasu1967@gmail.com
Mobile: +91 95661 44997

Hon. Balasaheb Thackeray Agribusiness and Rural Transformation (SMART) Project (www.smart-mh.org)

E-TENDER NOTICE NO : (2025 DOAWB 1198667 1)

Supply, Installation, Commissioning & Testing of Colour Sortex Along with Conveyor & Elevator- 5 TPH And Raisin Dryer Unit Setup- 24 TPD

The Government of Maharashtra is implementing the World Bank-funded SMART Project. **Samsthiti Agro Farmers Producer Company Ltd. Budhgaon Tal-Miraj Dist-Sangli** is one of the beneficiaries under the project and inviting online bids on **https://mahatenders.gov.in** for above mentioned Machinery. The last date for submission of online bid is **01/10/2025 up to 2:00 PM.** Any updates or notices shall be published on aforementioned websites only.

District Implementation Unit, SMART Project Dist- Sangli

PUBLIC NOTICE

TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that the following share certificate of UPL Limited having its Registered Office at 3-11, G.I. D.C. Vapi, Dist. Valsad Gujarat -396195, registered in the name of Vimla Patel, following Share/s has been lost by them.

S.no	Name of the Share Holder	Folio No.	Certificate Nos.	Distinctive Nos.	No. of Shares
1.	Vimla Patel	V06778	26596	543103719 to 543104758.	1040

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificate/s.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Register and Transfer Agents MUFG Intime India Private Limited 247 Park, C-101, 1st. Floor, L.B.S. Marg, Vikroli (W) Mumbai-400083 TEL:+ 91810811676 within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place: Hyderabad.
Date: 02/09/2025

Name of the Registered Shareholder
Vimla Patel

STATE BANK OF INDIA

RACPC- Gunfoundry, Mezzanine Floor, Gunfoundry, Abids, Hyderabad-500001.

POSSESSION NOTICE (Symbolic)

Under Rule 8(1) (For Immovable property/ies)

Notice is hereby given under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with rule 9 of the Security Interest (Enforcement) Rules, 2002, a demand notice was issued and stated hereinafter calling upon them to repay the amount within 60 days from the date of receipt of said notice.

The Borrowers having failed to repay the amount, notice is hereby given to the Borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under section 13(4) of the said Act read with Rule 9 of the said Act on the **26.08.2025.**

The Borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the State Bank of India for an amount and interest thereon.

Sl. No	Name of Borrower(s), Owner(s) & address	Description of the Mortgaged property	Amount Outstanding
1	**Sri. Midde Chinna Thiripalu** S/o. Venkatanna Midde, Plot No. 22-34, Siva Sai Nagar, Badangpet, Saroornagar Mandal, Ranga Reddy District, Hyderabad - 500058. Office Address: **Sri Midde Chinna Thiripalu,** SB Organics Limited, 28-206, HIG Colony, Madhav Nagar, Ramachandra-puram, Sangareddy District - 502032. A/c.No. 37856894477, 37953021762, 41488984038 Demand Notice dated 16.06.2025	All that piece and parcel of House No. 22-34, on Plot No. 34 and 35 part, in Sy. No. 60 part, admeasuring 150 Sq. yds or 125.41 Sq. Mtrs., having plinth area 950 Sq. Ft., of R.C.C situated at Rest of area, Badangpet Village, Saroornagar Revenue Mandal, Ranga Reddy District, under Badangpet Gram panchayat, Registrartion Sub-District: RO Ranga Reddy (East), LB Nagar, RR District, Vide Regd. Sale Deed No. 13980/2012, dated 09.11.2012, in favour Sri. Midde Chinna Thiripalu S/o. Midde Venkatanna and bounded by:- North: Neighbour's land, South: 25 ft. wide Road, East : Plot No. 35 part, West: Plot No. 33.	**Rs. 57,73,829/-** as on 26.06.2025 plus Interest, charges & incidental expenses thereon

Place : Hyderabad, Date : 26.08.2025. Sd/- Authorised Officer, State Bank of India

OFFICE OF THE RECOVERY OFFICER -I/II
DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT 2)

1st Floor, Triveni Complex Abids, Hyderabad 500001

FORM NO.
[See Regulation 33(2)]

NOTICE FOR SETTLING A SALE PROCLAMATION UNDER RULE 53 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT 1961 READ WITH THE RECOVERY OF DEBTS & BANKRUPTCY ACT 1993.

RC/202/2019 **01-09-2025**

Union Bank of India
Versus
Chestur Dairy Private Ltd and Others

To
(CH 1) Union Bank India Railway Station road, Near Gurudwara, Secunderabad, Hyderabad
(CD 1) Chestur Dairy Private Ltd Registered office at Flat No.502, Gayatri Arcade, H No 10-2-274/3, West maredpally, Secunderabad
(CD 2) Ushasree Kumar H.No. 1-4-160/110-1, Bhaskar Rao Nagar, Out Colony, sainikpuri , Secunderabad
(CD 3) Lt Col Suresh Kumar H.No. 1-4-160/110-1, Bhaskar Rao Nagar, Out Colony, sainikpuri , Secunderabad
(CD 4) C V Varada Rao, Plot No.98, Sy.No.152, 153, Deepthsree Nagar, Serilingampally, Hyderabad
(CD 5) T Ramanaiah H.No. 5-5-15, New Abadi Yellareddy Nizamabad -503122

Whereas you the CHESTUR DAIRY PRIVATE LTD and others was ordered ,by the Presiding Officer of DEBTS RECOVERY TRIBUNAL HYDERABAD(DRT-2) -who had issued the Recovery Certificate dated 27/02/2019 in TA/1193/2018 to pay to the Applicant Bank(s)/Financial Institution(s) Name of applicant, the sum of Rs 36103480.79 (Rupees Three Crore Sixty One Lakhs Three Thousand Four Hundred Eighty And Paise Seventy Nine Only) along with pendentellite and future interest @ 14 % w.e.f. 27.02.2019 till realization and costs of Rs 0 (Only), and whereas the said has not been paid, the undersigned has ordered the sale of under mentioned immovable / Immoveable property.

2. You are hereby informed that the **19/09/2025 at 10.30 A.M.** has been fixed for drawing up the proclamation of sale and settling the terms thereof. You are requested to bring to the notice of the undersigned any encumbrances, charges, claims or liabilities attached to the said properties or any portion thereof.

Specification of property

All that Agricultural land Adm. Ac.2.00gts in Sy.No. 6/7 situated at Maisireddypally Village, Medchal Mandal, Ranga Reddy District and bounded by;North: Road,East: Land belongs to Neigbhours.South: Agricultural land of pentaiah,West: Land belongs to vendor

Given under my hand and the seal of the Tribunal, on this date: **01/09/2025**

RECOVERY OFFICER
DEBTS RECOVERY TRIBUNAL,HYDERABAD (DRT-2)

FORM-A PUBLIC ANNOUNCEMENT

[Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF STAKEHOLDERS OF M/s. MOBILOGIX INDIA PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of the Corporate Person	**MOBILOGIX INDIA PRIVATE LIMITED**
2.	Date of Incorporation of Corporate Person	4th May, 2018
3.	Authority under which Corporate Person is Incorporated / Registered	Registrar of Companies, Telangana, Hyderabad
4.	Corporate Identity Number of Corparate Person	U72900TG2018PTC124258
5.	Address of the Registered Office and principal office (if any) of Corporate Person	Level 1,2 & 5 Spacion Towers, Madhapur, Hyderabad, Telangana, India - 500081.
6.	Liquidation commencement date of Corporate Person	29th August, 2025
7.	Name, address, email address, Telephone No and the registration number of the Liquidator	Name : Mr. Ananthachari Mahesh Address: 5/5, Iswaryas Essodammai Apartments, 5, Madhava Mani Avenue, Velachery, Chennai, Tamil Nadu,600042 Email: mobilogixclaims@gmail.com; Registration No. IBBI/IPA-001/IP-P01723/ 2019-2020/12673: Mobile No: 95661 24770
8.	Last date of submission of claims	27th September,2025

Notice is hereby given that M/s. Mobilogix India Private Limited has commenced Voluntary Liquidation on 29th August,2025

The stakeholders of Mobilogix India Private Limited are hereby called upon to submit a proof of their claims, on or before 27th September, 2025 to the liquidator at the address mentioned against item No.7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr. ANANTHACHARI MAHESH
Liquidator of **MOBILOGIX INDIA PRIVATE LIMITED**
IP Reg . IBBI/IPA-001/IP-P-01723/2019 -2020/12673

Date : 02-09-2025
Place : Hyderabad

केनरा बैंक Canara Bank

भारत सरकार का उपक्रम
A Government of India Undertaking
सिंडिकेट Syndicate

ASSET RECOVERY MANAGEMENT BRANCH (DP CODE: 2752)
MCH No.10-3-163 & 10-3-163/A,
S D Road, Secunderabad 500026
Email: cb2752@canarabank.com

REDEMPTION NOTICE [SECTION 13(8)]

Ref: 2752/MURUGUN/13(8)/2025-26/2/KSS **Dated: 30-08-2025**

To the Borrower/Guarantors/Mortgagor:

Borrower:

1) M/s Murugun Hospitals
Registered Address: H.No.3-13/2, Plot No.6, Mallikarjuna Nagar, Peerzadiguda, Uppal, Medchal- Malkajgiri District, Telangana State 500039

2) M/s Murugun Hospitals
Earlier Unit Address: 6-3-540/9,6-3-540/9A,6-3-540/10,6-3-540/2,540/3,540/4, 540/8/1,540/6,540/5, 540/8,540/7, Pillar No. A1122, Erramanzil, Beside NIMS Hospitals, Punjagutta, Somajiguda, Hyderabad 500082

Managing Partner:

3) Sri Aluri Balachandar
Plot No 101 Gayatri Nagar, Boduppal, K.V Rangareddy, Telangana, 500092

Partner and Guarantor:

4) Smt Pottabathini Tulasi W/o Sri Pottabathini Purushottam
H No 2-108/8/17, B L Nagar, Street No 4, Boduppal, K.V Rangareddy, Telangana, 500092

Guarantor:

5) Smt Guduguntla Aruna W/o Sri Guduguntla Srinivas
H.No. 12-10-63-64/1, Seethafalmandi, Opp Arya Samaj Line , Pisolakar Compound, VTC Secunderabad, Hyderabad, Telangana, 500061

6) Sri Pottabathini Balarathnam S/o Sri Pottabathini Raghupathi
H.No 3-19, Choutuppal Mandalam, Koyyala Gude Nalgonda, Telangana, 508252

SUBJECT: Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").

The undersigned being the Authorized Officer of Canara Bank, Specialized Asset Recovery Management Branch, Hyderabad, Telangana (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice, under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notices, under Section 13(2) of the Act, on **30-08-2023**, to **M/s Murugun Hospitals**(Name of the Borrower), the mortgagors and the guarantors (as mentioned above) demanding to pay an amount of **Rs.9,63,40,678.64 (Rupees Nine Crores Sixty Three Lakhs Fourty Thousand Six Hundred and Seventy Eight and Sixty Four Paise Only)** and interest stated thereon within 60 days from the date of receipt of the said notices.

Since, the Borrower M/s Murugun Hospitals, the borrowers, mortgagors and the Guarantors mentioned above having failed to repay the amount mentioned in the above said demand notices, the Authorized Officer under Section 13(4) of the Act had taken symbolic possession of the secured assets described in the Possession Notice dated **17/11/2023.** Further, the said symbolic possession notice was duly published in The Hindu and Namaste Telangana newspapers on **19/11/2023**.

To comply with the provision of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor, within 30 days from the receipt of this notice, by discharging the liability of **Rs.12,90,18,056.18/-** (Rupees: Twelve Crores Ninety Lakhs Eighteen Thousand Fifty Six and eighteen paisa only) as on 01-08-2025, plus subsequent interest, costs and expenses in full, failing which the sale notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

i. By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or
ii. By inviting tenders from the public; or
iii. By holding public auction including through e-auction mode; or
iv. By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

(DETAILS OF SECURITY ASSETS)

Immovable : All that the Residential Flat bearing No. 106, First Floor, Block A, **Emerald Heights** Apartment Complex with UDS land admeasuring 44.90 sq yards in the premises bearing Survey No. 1106(P), situated at Annojiguda, Badesahebguda, Ghatkesar Mandal, Medchal Malkajgiri district, Telangana state-500088 **Boundaries of flat: NORTH:** Open to Sky **SOUTH:** Open to Sky **EAST :** Corridor **WEST :** Open to Sky **Boundaries of the Building: NORTH :** Road **SOUTH :** Road **EAST :** Road & Block B **WEST :** Road

(This property is under the Physical Possession of the Bank)
Name of Title Holder : Sri. A. Balachandar
CERSAI ASSET ID : 400059685006

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You.
AUTHORISED OFFICER, CANARA BANK

CMS FINVEST LIMITED

CIN : L67120WB1991PLC052782
Regd. Office : 10 Princep Street, 2nd Floor, Kolkata - 700072
E-mail : cmsfinvestltd@gmail.com, Website : www.cmsinfotech.co.in
Phone : 91-33-4002 2880, Fax : 91-33-2237 9053

NOTICE OF 34TH ANNUAL GENERAL MEETING (AGM), E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that:

1. The 34th Annual General Meeting (AGM) of Members of the Company will be held on Tuesday, the 23rd day of September, 2025 at 11:00 A.M. (IST)) through Video Conferencing ("VC")/ Other Audio Visual Means (OAVM"), in compliance with applicable provisions of Companies Act, 2013 and rules made there under, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Secretarial Standard an General Meetings (SS-2) issued by Institute of Company Secretaries of India.
2. Members will be able to attend the meeting only through VC/OAVM and those members participating in the said AGM through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.
3. In Compliance with MCA Circulars and SEBI Circular, the Notice of AGM including details and instructions for remote e-voting/e-voting at AGM and Financial Statements including Auditors' Report, Board's Report and related Annexures attached therewith (Collectively referred to as "Annual Report 2024-25" or "Annual Report") have been sent on 01.09.2025, in electronic mode, to all the members whose e-mail ids are registered with the Company's Registrar and Share Transfer Agents (RTA), M/s. Maheshwari Datamatics Pvt Ltd /their respective Depositary Participant(s). This is also in accordance with the provisions of Section 101 of the Companies Act, 2013 read with Rule 18 of the Companies (Management & Administration) Rules, 2014 and Rule 11 of the Companies (Accounts) Rules, 2014.The same are also available on the website of the company at www.cmsinfotech.co.in and can also be accessed from the website of Calcutta Stock Exchange at www.cse-india.com
4. The Register of Members and Share Transfer Books of the Company shall remain closed from Wednesday, 17th day of September, 2025 to Tuesday, 23rd day September, 2025 (Both days Inclusive) for the purpose of Annual General Meeting. All members holding shares either in physical form or dematerialized form, as on the cut-off date, Tuesday, 16th September, 2025 are provided with the facility to cast their vote electronically (e-voting) on the business as set forth in the Notice of the AGM, for which the company has engaged the services of Central Depository Services (India) Ltd as E-Voting agency. Members may cast their votes remotely (Remote-E-voting) or cast votes at the AGM (E-voting), using electronic system provided by CDSL. The facility to cast vote electronically at the AGM (E-voting) will be made available for members attending the AGM who have not cast their vote(s) by remote E-Voting.
5. All the members are informed that
   a. The remote e-voting shall commence on Saturday, 20th September, 2025 at 9:00.A.M. (IST)
   b. The remote e-voting shall end on Monday, 22nd September, 2025 at 05:00 P.M(IST).
   c. Remote E-voting will not be allowed beyond the aforesaid date and time and the Remote E-voting module shall be forthwith disabled by CDSL, upon expiry of the aforesaid period.
6. The cut-off date for determining the eligibility to vote by electronic means and to attend the AGM is Tuesday, 16th September, 2025. Members who have cast vote(s) through Remote E-voting may attend the meeting but will not be entitled to cast their vote(s) at the AGM.
7. Members may note that:
   a) Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently,
   b) The Company has appointed Mr. Atul Kumar Labh, Practicing Company Secretary as the Scrutinizer to scrutinize the voting process in a fair and transparent manner.

ix. In case of any queries, you may refer the Frequently asked Question (FAQs) for Shareholders and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com or call on toll free no. 1800225533. Members may also write to the Company Secretary at the Company's email address atninternationallimited@gmail.com.

For **CMS Finvest Limited**
Sd/- **Nawin Kumar Lahoty**
Company Secretary

Place : Kolkata
Date : 01.09.2025

ATN INTERNATIONAL LIMITED

CIN : L65993WB1983PLC080793
Regd. Office : 10 Princep Street, 2nd Floor, Kolkata - 700072
Email : atninternationallimited@gmail.com, website : www.atninternational.in
Phone : 91-33-4002 2880, Fax : 91-33-2237 9053

NOTICE OF 41st ANNUAL GENERAL MEETING (AGM), E-VOTING INFORMATION AND BOOK CLOSURE

Notice is hereby given that:

1. The 41st (Forty First) Annual General Meeting (AGM) of Members of the Company will be held on Wednesday, the 24th day of September, 2025 at 2:00 P.M. (IST)) through Video Conferencing ("VC")/ Other Audio Visual Means (OAVM"), in compliance with applicable provisions of Companies Act, 2013 and rules made there under, SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Secretarial Standard an General Meetings (SS-2) issued by Institute of Company Secretaries of India.
2. Members will be able to attend the meeting only through VC/OAVM and those members participating in the said AGM through VC/OAVM facility shall be reckoned for the purpose of quorum under Section 103 of the Companies Act, 2013.
3. In Compliance with MCA Circulars and SEBI Circular, the Notice of 41st AGM including details and instructions for remote e-voting/e-voting at AGM and Financial Statements including Auditors' Report, Board's Report and related Annexures attached therewith (Collectively referred to as "Annual Report 2024-25" or "Annual Report") have been sent on 01.09.2025, in electronic mode, to all the members whose e-mail ids are registered with the Company's Registrar and Share Transfer Agents (RTA), M/s. Maheshwari Datamatics Pvt Ltd /their respective Depositary Participant(s). This is also in accordance with the provisions of Section 101 of the Companies Act, 2013 read with Rule 18 of the Companies (Management & Administration) Rules, 2014 and Rule 11 of the Companies (Accounts) Rules, 2014.The same are also available on the website of the company at www.atninternational.in and can also be accessed from the website of Bombay Stock Exchange at www.besindia.com, National Stock Exchange at www.nseindia.com and that of Calcutta Stock Exchange at www.cse-india.com
4. The Register of Members and Share Transfer Books of the Company shall remain closed from Thursday, 18th day of September, 2025 to Wednesday, 24th day September, 2025 (Both days Inclusive) for the purpose of Annual General Meeting. All members holding shares either in physical form or dematerialized form, as on the cut-off date, Wednesday, 17th September, 2025 are provided with the facility to cast their vote electronically (e-voting) on the business as set forth in the Notice of the 41st AGM, for which the company has engaged the services of Central Depository Services (India) Ltd as E-Voting agency. Members may cast their votes remotely (Remote-E-voting) or cast votes at the AGM (E-voting), using electronic system provided by CDSL. The facility to cast vote electronically at the AGM (E-voting) will be made available for members attending the AGM who have not cast their vote(s) by remote E-Voting.
5. All the members are informed that
   a. The remote e-voting shall commence on Sunday, 21st September, 2025 at 9:00.A.M. (IST)
   b. The remote e-voting shall end on Tuesday, 23rd September, 2025 at 05:00 P.M(IST).
   c. Remote E-voting will not be allowed beyond the aforesaid date and time and the Remote E-voting module shall be forthwith disabled by CDSL, upon expiry of the aforesaid period.
6. The cut-off date for determining the eligibility to vote by electronic means and to attend the AGM is Wednesday, 17th September, 2025. Members who have cast vote(s) through Remote E-voting may attend the meeting but will not be entitled to cast their vote(s) at the AGM.
7. Members may note that:
   a) Once the vote on a resolution is cast by the member, the member shall not be allowed to change it subsequently,
   b) The Company has appointed Mr. Atul Kumar Labh, Practicing Company Secretary as the Scrutinizer to scrutinize the voting process in a fair and transparent manner.

ix. In case of any queries, you may refer the Frequently asked Question (FAQs) for Shareholders and e-voting manual available at www.evotingindia.com under help section or write an email to helpdesk.evoting@cdslindia.com or call on toll free no. 1800225533. Members may also write to the Company Secretary at the Company's email address atninternationallimited@gmail.com.

For **ATN International Limited**
Sd/- **Amitava Das**
Company Secretary

Place : Kolkata
Date : 01.09.2025